

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91/TT/2012**

- Subject** : Petition for determination of transmission tariff for Combined Assets of transmission system associated with Parbati-III-HEP in Northern Region for tariff block 2009-14.
- Date of Hearing** : 11.7.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 16 others
- Parties present** : Ms. Ranjitha Ramachandran, Advocate, PGCIL  
Shri Poorva Saigal, Advocate, PGCIL  
Ms. Aparajita Upadhyay, Advocate, PKTCL  
Shri R. B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BRPL  
Shri Surya Sood, Advocate, BRPL  
Shri Ved Prakash Rastogi, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri Piyush Kumar, NHPC  
Shri A. K. Pandey, NHPC  
Shri Sanjay Srivastav, BRPL

**Record of Proceedings**

In terms of the directions given by Hon'ble Appellate Tribunal for Electricity in its judgment dated 16.7.2018 in Appeal Nos. 281 of 2016 and 81 of 2017 filed by NHPC, the Commission after giving due opportunity of hearing to the concerned parties reserved order in the instant petition vide RoP dated 20.9.2018. However, against the Commission's order dated 29.12.2016 in a related Petition No. 156/TT/2015, Review Petition Nos. 4/RP/2017 and 15/RP/2017 were filed by PKTCL and NHPC respectively which were disposed of by the Commission vide order dated 12.12.2018 with a direction to re-open Petition No. 156/TT/2015 to look into the issue of COD afresh and to list



Petition No. 156/TT/2015 alongwith Petition No. 91/TT/2012. It is for this reason that the present matter is listed today alongwith Petition No. 156/TT/2015.

2. Learned counsel for PGCIL submitted that the parties have already made their detailed submissions and filed their respective written submissions in Petition No. 91/TT/2012 which are on record and no more hearing is required in the present petition.

3. Learned counsel for PGCIL further submitted that the scope of remand in the present petition in terms of aforesaid judgment of Appellate Tribunal is confined to the aspects of (i) full cognizance of Indemnification Agreement and its applicability to the present case, (ii) issue of communication system and (iii) adoption of different approaches in different petitions and Petition No. 156/TT/2015 has to be heard together. She further submitted that PGCIL may be permitted to file the written submissions and judgments in rebuttal to the submissions of BRPL and BYPL made in the course of hearing of the present petition on 20.9.2018 that in terms of Regulation 4(1) of 2009 Tariff Regulations and Regulations 6(1) of 2014 Tariff Regulations tariff cannot be determined for part of the transmission line and that tariff of the part of the line can be included in the PoC charges only when the whole line is complete.

3. After hearing the submissions of the learned counsel for the parties, the Commission permitted PGCIL to file its written submissions and judgment in rebuttal to the submissions of BRPL and BYPL as aforesaid by 25.7.2019, with an advance copy to the other sides. PGCIL is directed to file the Written Submissions within the specified time and no extension of time shall be granted.

4. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

